

Reserved

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

Original Application No.996 of 1988

Sudhan

Petitioner

Versus

Union of India & Ors

Respondents

CORAM:

HON'BLE MR. JUSTICE R.K. VARMA, V.C.

(By Hon. Mr. Justice R.K. Varma, V.C.)

By this petition the petitioner sought the relief i.e. commuted pension amounting to Rs.19,424 which has remained unpaid be released and paid to the petitioner. The learned counsel for the respondents has submitted that since the Departmental proceedings instituted against the petitioner before the date of his retirement i.e. 1.5.1988 on a charge sheet dated 24.4.86 has still not been completed and finalised, the petitioner cannot be paid the commuted amount of pension on account of restrictions imposed by Rule 4 under Chapter II of Central Services(Commutation of Pension) Rules, 1981 as given in Appendix-1 of Central Civil services Pension Rules, 1972. The learned counsel for the respondents is right in his submission. However, the disciplinary proceedings have been pending for an ~~enormous~~ length of time. It is, therefore, directed that the disciplinary proceedings shall be finalised within a period of three months from the date of receipt of this order.

With the aforesaid direction, this petition is dismi-

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ssed with no order as to costs.

R. K. Warner
Vice Chairman

Dated: 6th Aug: 1993

(Uv)